

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).20158/2006

(From the judgement and order dated 19/05/2006 in RFA No.2699/2003 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

H.S.I.D.C.

Petitioner(s)

VERSUS

PRAN SUKH & ORS.

Respondent(s)

(With appln(s) for modification of Court's Order and prayer for interim relief and office report)

WITH

SLP(C) NO. 11661 of 2007

SLP(C) NO. 11662 of 2007

SLP(C) NO. 12624 of 2007

SLP(C) NO. 13030 of 2007

SLP(C) NO. 1388 of 2007

SLP(C) NO. 1389 of 2007

SLP(C) NO. 15606 of 2007

SLP(C) NO. 15607 of 2007

SLP(C) NO. 15608 of 2007

SLP(C) NO. 15609 of 2007

SLP(C) NO. 21578 of 2006

SLP(C) NO. 2386 of 2007

SLP(C) NO. 4331 of 2007

SLP(C) NO. 4333 of 2007

SLP(C) NO. 5321 of 2007

SLP(C) NO. 5322 of 2007

SLP(C) NO. 5323 of 2007

SLP(C) NO. 6872 of 2007

SLP(C) NO. 7134 of 2007

SLP(C) NO. 7267 of 2007

SLP(C) NO. 7281 of 2007

SLP(C) NO. 7282 of 2007

SLP(C) NO. 7283 of 2007

SLP(C) NO. 7284 of 2007

SLP(C) NO. 7455 of 2007

SLP(C) NO. 7509 of 2007

S.L.P.(C)...CC NO. 7567 of 2007

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SLP(C) NO. 7773 of 2007

SLP(C) NO. 8026 of 2007

SLP(C) NO. 8078 of 2007

SLP(C) NO. 9859 of 2007

**Item No.71 : SLP(C)No.13031/2007

Date: 14/12/2007 These Petitions were called on for hearing today.

For Petitioner(s)

Mr. Ravindra Bana,Adv.

Mr. Ashok Yadav, Adv.
for Mr. M.C. Dhingra, Adv.

Mr. R.C. Kohli, Adv.

Mr. G.S. Pandey, Adv.
for Mrs. Lalita Kaushik, Adv.

Mr. Guneet Sethi, Adv.
for Mrs. Amita Gupta, Adv.

Mr. Sanjay Jain, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s) Dr. Kailash Chand, Adv.

UPON hearing counsel the Court made the following
ORDER

In this group of SLPs, the status of service in each SLP is different, as mentioned in the office report dated 13.12.2007.

However, considering that some of the respondents are yet to be served following common order is passed in all the SLPs.

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Petitioners in all the SLPs are directed to serve the unserved respondents, if any, in their petitions through the Advocate for such unserved respondents, if they have filed appearance in any other connected SLPs of this group. This direction is more particularly for the State and its authorities. Thereby, petitioners are directed to serve the notice to the Standing Counsel of the State Government, if they are not yet served.

In some of the SLPs, if no process fee is paid, office has to issue dasti notice in all

the SLPs, without waiting for the process fee. However, petitioners have to pay the process fee within three weeks.

Served respondents in all the SLPs may file Counter Affidavit before the next date.

It is pointed out by Mr. Ravindra Bana, learned Advocate -on-Record for the HSIDC, petitioner in SLP(C)No.20158/07 that Item No.71 listed today before this Court and few other SLPs are connected with the present group and they are required to be listed together.

In view of the above fact, the order regarding service upon the unserved respondent is also concerning Item No.71, wherein no separate order is necessary.

Office has to inquire from Mr. Ravindra Bana about the other connected SLPs

and list those SLPs together before the same Court on 28th February, 2008.

(S.G.SHAH)
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